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O.A. No. 852 of 2010

Subash Ch. Nayak Applicant

Vs

Union of India & Ors Respondents

Order dated: 20.01.2011

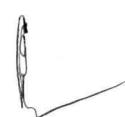
CORAM.

Hon'ble Shri C.R.Mohapatra, Member (Admn.)

Hon'ble Shri A.K.Patnaik, Member (Judl.)

Heard Mr. B.N.Nayak, Ld. Counsel for the applicant and Mr. B.K.Mohapatra, Ld. Additional Standing Counsel appearing on notice for the Respondents, on whom a copy of this O.A. has already been served.

2. The contention of the applicant is that he has been making a series of representations right from 2007 and the last representation being dated 07.04.2010 at page 53 of this O.A. (Annexure-II series) and these representations are still pending without any response from the addressee. As the Ld. Counsel for the applicant submits that all the issues made in this O.A. have been incorporated in the pending representations, he prays that he will be satisfied if a direction is issued to the Respondent No.1 to consider and dispose of the representations at Annexure-II series within a specific time frame.



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3. Accordingly, as agreed to by the Ld. Counsel for the parties, without going into the merits of the case, Respondent No.1 is hereby directed to consider the pending representations within a period of 3 months from the date of receipt of a copy of this order.

4. With the above observation and direction, this O.A. is disposed of at the stage of admission itself.

5. Send copy of this order along with copy of the O.A., to Respondent No.1 at the cost of the applicant. Ld. Counsel for the applicant undertakes to deposit the postal requisites by 21.01.2011.

Alc
MEMBER (J)

Champak
MEMBER (A)

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